

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 113

IVN.P(IBC)/3(CH)2024  
And  
CP(IB) No. 249/Chd/Pb/2023

**IN THE MATTER OF:**

Kamal Iron Store

...Petitioner

Vs.

Rakesh Kumar Kansal

...Respondent

**Under Section:** 95, IBC 2016, Rule 11 of NCLT, 2016

**Order delivered on 10.07.2024**

**CORAM:**

**SH. UMESH KUMAR GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner/Respondent In

INV(IBC)/3(CH)2024: Mr. Aalok Jagga & Mr. APS Madaan, Advocates

For the Intervener : Mr. Chintranshu Sinha with Mr. Abhinav Sood, Advocates

For the RP : Ms. Preeti Yadav, Advocate

**ORDER**

**INV(IBC)/3(CH)2024 & CP(IB) No. 249/Chd/Pb/2023**

Learned counsel for the respondent is directed to file the reply within one week with a copy in advance to the counsel opposite. Last opportunity is granted. Rejoinder thereto, if any, be filed within two weeks thereafter, with a copy in advance to the counsel opposite. Let the matter be listed on 20.08.2024.

Sd/-  
**(UMESH KUMAR GUPTA)**  
**MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja